

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
Supplementary List
COURT-I

Item No. 1

CP(IB) No. 209/Chd/Hry/2022

IN THE MATTER OF:

MHTC Mobile Accessories Pvt. Ltd. ...Petitioner

Vs.

ADSUN Telecom Industries Pvt. Ltd. ...Respondent

Under Section: 7, IBC 2016

Order delivered on 29.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Irshaan Singh Kakkar, Advocate

For the Respondent : None

ORDER

On the last date of hearing dated 12.03.2024, Ld. Counsel for the petitioner was directed to make compliance of the last order failing which the matter will be decided on merits. Last opportunity was granted. Thereafter on 25.04.2024, a clarificatory note was taken on record and a date was requested by Ld. Counsel for the petitioner to seek instruction on the point whether the present petition has to be withdrawn or not. He has stated that on instruction he wants to pursue the present petition. None appeared on

behalf of the respondent/ corporate debtor, hence, the respondent is proceeded ex-parte.

Arguments heard. ***Order reserved.***

-Sd/-
(L. N. GUPTA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja